

ITEM NO.26

COURT NO.11

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 589/2025

NIDHI KUMARI

Petitioner(s)

VERSUS

THE STATE OF BIHAR & ORS.

Respondent(s)

IA No. 146525/2025 - EX-PARTE STAY

IA No. 146522/2025 - EXEMPTION FROM FILING O.T.

Date : 18-06-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE UJJAL BHUYAN
HON'BLE MR. JUSTICE MANMOHAN

PARTIAL COURT WORKING DAYS BENCH

For Petitioner(s) :Ms. Vivya Nagpal, AOR
Mr. Abhishek Rai, Adv.
Mr. Gyanant Singh, Adv.
Mr. Kunal Kohli, Adv.
Mr. Sarthak Shankar, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned counsel for the petitioner.
2. This writ petition has been filed by a minor through her next friend under Article 32 of the Constitution of India. Petitioner has alleged that she has been forcibly married to respondent no. 4 despite she being a minor. She has not got parental support at this stage.
3. On the other hand, respondent no. 4 and his family members are now pursuing the petitioner and her next friend. It is in these

circumstances that petitioner has approached this Court seeking the following reliefs:

"a) Issue an appropriate writ, order or direction declaring the forced child marriage dated 09.12.2024 between the Petitioner and Respondent No. 4 a nullity by invoking its powers under Article 142 or issue appropriate order or directions to ensure that the said marriage is declared a nullity in terms of section 3 of the Prohibition of Child Marriages Act, 2006;

b) Issue an appropriate writ, order or direction to Respondent No. 1 to penal take action against Respondent No. 4 and others under the Prohibition of Child Marriages Act, 2006 and other laws for using their influence and money to solemnize marriage with the Petitioner in violation of the law and public policy;

c) Issue an appropriate writ, order or direction to Respondent No. 1 and Respondent No. 3 to ensure safety of the Petitioner and her Next Friend through whom the instant petition has been filed; and/or

d) Pass any such other order/direction as this Hon'ble Court may deem fit in the interest of justice."

4 Issue notice.

5. As an interim measure, we direct the Director General of Police, Bihar and Commissioner of Police, Delhi to ensure that no harm is caused to the petitioner and her next friend. Both the authorities are further directed to issue necessary instructions to the concerned police authorities to be in touch with the petitioner and her next friend so that in case of any emergency, necessary assistance can be provided to them.

6. Let respondent nos. 1 and 2 submit status report before the Court by the next date.

7. List on 15.07.2025.

(KAPIL TANDON)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)